

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
New IA-5251/2020
In
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

Vs.

K.V. Developers Private Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 29.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

For the Intervener/RP :

Mr. Aman Agarwal, Mr. Himanshu Agarwal Adv. Mr. Aditya Wadhwa and Mr. Siddharth Sunil, Advocates, Ms. Nikshubha Sethi, Adv. for the Resolution Professional

ORDER

New IA-5251/2020

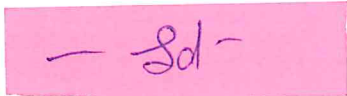
Resolution Professional along with counsel is present. The Counsel for the Suspended Board of Directors is present. During the course of hearing, it has been brought to our notice by the counsel for the suspended Board of directors that some of the information has already been provided to the Resolution Professional. It is further submitted by the counsel that the Resolution Professional may send fresh communication giving details of the documents/information required to be provided.

It appears from the preliminary submissions made by the counsel for the suspended board that the board wants the Resolution Professional to maintain

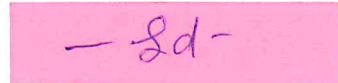
the confidentially with regard to the business activities of the CD for smooth completion of the CIR Process. To the said extent the Suspended Board of Directors will indicate to the Resolution professional the area of the business activities or the information relating to the business of the CD, with regard to which confidentiality needs to be maintained without prejudice to successful completion of the CIR Process of the CD.

It is made clear that at the time of handing over the further documents/information to the RP an inventory shall be prepared by the Suspended Board of Directors and the Resolution Professional at the time of receiving the documents/information shall counter sign the inventory after verification.

List the matter on 12.02.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

New IA-5251/2020
In
IB-236(ND)/2020

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
New IA-5634/2020
In
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

...FINANCIAL CREDITOR

Vs.

K.V. Developers Private Limited

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 29.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Respondent/CD :

For the Intervener :

ORDER

New IA-5634/2020

Matter called. No representation. Matter stands adjourned.

List the matter on 12.02.2021.

— Sd—

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)